- 2. Directions have been issued to the field offices to optimally utilize existing capacity.
- 3. Executive Directors (Zone), FCI have been delegated full powers to hire Covered and Plinth (CAP) capacities from private parties for 3 years extendable by 2 years as per the need/requirement.
- 4. Additional space, if required, may be hired from Rice mills/Sugar mills/Mandi yards etc. to fill up the remaining gap, if any.
- 5. In the last one year FCI has hired 28.54 lakh tonnes of additional capacity and constructed plinths in its existing complexes to the extent of 4.23 lakh tonnes. FCI have also hired 3.3 lakh tonnes capacity from Central Warehousing Corporation during the months of March/April, 2010.

Pending dues of sugar millers to farmers of Uttar Pradesh

3113. SHRI M.P. ACHUTHAN: SHRI R.C. SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that the dues of sugar millers in Uttar Pradesh to farmers have piled up in excess of Rs. 1000 crore during the current season; and
 - (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The Cane Commissioner, Government of Uttar Pradesh has reported that, for the sugar season 2009-10, out of the total cane price payable of Rs. 13046.52 crore, a sum of Rs. 11761 crore stands paid leaving a balance of Rs. 1285.52 crore, as on 15.04.2010. However, the total cane price payable within 14 days is Rs. 12623.92 crore, out of which Rs. 11761.00 crore has been paid leaving a cane price arrears of Rs. 862.92 crore. The Cane Commissioner has also informed that recent decline in sugar prices has affected the capacity of the Sugar Mills to pay cane price.

Direct subsidy to BPL families

3114. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state whether instead of supplying subsidized rice to the BPL family, Government has plan to give the subsidy of Rs. 13 per kg of rice directly to the BPL family member like old age pension?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Government has no plan to give subsidy of Rs. 13 per kg of rice directly to the BPL family member like old age pension. However, State Governments of Uttar Pradesh, Haryana and Delhi submitted proposals for direct disbursement of food subsidy in cash to BPL families in lieu of foodgrains under Targeted Public Distribution

System (TPDS) on pilot basis in five districts *i.e.* Lakhimpur Kheri and Hardoi in Uttar Pradesh, Panchkula and Jhajjar in Haryana and Central District in Delhi. Based on these proposals, a draft scheme has been prepared for approval to test the feasibility of this alternative mode of transfer of food subsidy under TPDS to BPL/AAY families.

BIS seismic code for building and structure

3115. SHRI KALRAJ MISHRA: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that Bureau of Indian Standards has laid down seismic code for buildings and structures to protect them from earthquake;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that this code is observed more in breach as there is no sufficient monitoring mechanism; and
- (d) if so, the efforts being made to strengthen the monitoring mechanism for ensuring following of seismic code by builders/contractors?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) BIS has formulated following Indian Standards to make design and construction of buildings and structure earthquake resistant:—

- (1) IS 1893:1984 Criteria for earthquake resistant design of structures;
- (2) IS 1893 (Part 1):2002 Criteria for earthquake resistant design of structures: Part 1 General Provisions and buildings;
- (3) IS 1893 (Part 4):2005 Criteria for earthquake resistant design of structures: Part 4 Industrial structures including stack like structures;
- (4) IS 4326:1993 Code of practice for earthquake resistant design and construction of buildings (second revision);
- (5) IS 13827:1993 Improving earthquake resistance of earthen buildings Guidelines;
- IS 13828:1993 Improving earthquake resistance of low strength masonry buildings Guidelines;
- (7) IS 13920:1993 Ductile detailing of reinforced concrete structures subjected to seismic forces Code of practice; and
- (8) IS 13935:1993 Guidelines for repair and seismic strengthening of buildings.

Some other standards which together with above standards facilitate earthquake resistant design and construction of buildings and structures, are:—

- (1) IS 456:2000 Code of practice for plain and reinforced concrete;
- (2) IS 800:2007 Code of practice for general construction in steel; and
- (3) IS 1343:1980 Code of practice for prestressed concrete.